

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

Original Application No. 426 of 2003.  
this the day of 1.09.2003.

**HON'BLE MR. A.K. MISRA, MEMBER (A).**  
**HON'BLE SMT. MEERA CHHIBBER, MEMBER (J).**

Anruddh Singh Chauhan,  
aged about 43 years,  
son of Sri B.S. Chauhan,  
Resident of SS-2/425,  
Sector-F, Jankipuram,  
Lucknow.

2. Sudhaker Prajapati ,  
aged about 42 years,  
Son of Sri Mita Ram,  
Resident of SS-2/411,  
Sector-F, Jankipuram,  
Lucknow.

3. Ram Swarath Verma,  
aged about 42 years,  
Son of Lalita Ram,  
Resident of House No.1/799,  
Vikas Nagar,  
Lucknow.

4. J.C. Pandey,  
aged about 35 years,  
Son of Sri Ram Achal Pandey,  
Resident of House No.A-58,  
Kurmangal Nagar,  
Lucknow.

5. Ravindra Prasad Bajpai,  
aged about 42 years,  
Son of Sri Bhagwati Prasad Bajpai,  
resident of A/392, Vikas Nagar,  
Lucknow.

...2...



::2 ::

6. Smt Mitul Sinha,  
aged about 42 years,  
wife of Sanjay Srivastava,  
resident of 538 Ka/439-Al,  
Triveni Nagar-II,  
Lucknow.

7. Sri M.K. Bhargava,  
aged about 45 years,  
son of Sri D.R. Prajapati,  
resident of E.D.1/654, Sector-D,  
L.D. A.Colony, Kanpur Road,  
Lucknow.

8. R.S. Maurya,  
aged about 45 years,  
son of Sri Vasudeo Maurya,  
resident of 290-E Double Story ,  
Sector-X Barra-II,  
Kanpur.

9. R.K. Srivastava,  
aged about 40 years,  
son of B.R. Srivastava,  
resident of L.I.G.56, Barra-III,  
Kanpur.

... Applicants.

By Advocate:- Sri Ratnesh Lal.

Versus.

Union of India, through its Chairman-cum-  
Managing Director, harat Sanchar Nigam Ltd.,  
arakhampha Road, Statement House,  
New Delhi.

2. Member Finance,  
Bharat Sanchar Nigam Ltd. Headquarter,  
at Dak Bhawan, Sansad Marg,  
New Delhi.

...3...



3. Deputy Director General(Exam.Branch),  
Dak Bhawan, Sansad Marg,  
New Delhi.

... Respondents.

By Sri G.S. Sikarwar.

**O R D E R ( ORAL )**

**BY SMT MEERA CHHIBBER, MEMBER (J).**

By this O.A. the applicants have sought a direction to the respondents to dispense with the condition of having secured minimum of qualifying marks in each subject and to make appointment of applicants to the post of Junior Accounts Officer. They have also sought a direction to the respondents to consider and disposed of the representations preferred by applicant by reasoned and speaking order. A perusal of Memo of parties shows that applicants have impleaded Bharat Sanchar Nigam Ltd. as respondents in this case.

2. It is seen that B.S.N.L. is a Corporation which is not yet been brought within the perview of Central Administrative Tribunal as no notification under Section-14(2) of the A.T. Act, 1985 has been issued sofar. Therefore, this O.A. is not maintainable in the Tribunal. This view has already been taken by the <sup>Crush, 18</sup> Delhi High, Bombay High Court as well as by the Allahabad Bench of Central Administrative Tribunal.

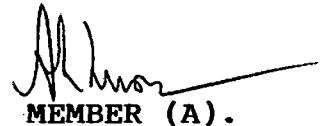
...4...



3. In view of the facts that this O.A. is not maintainable in the Tribunal for want of Jurisdiction. This O.A. is dismissed, however, liberty is given to the applicants to approach appropriate Forum for redressal of their grievance.

No costs.

  
MEMBER (J)

  
MEMBER (A).

Dated:-01-09-2003.

Lucknow.

Amit/-